





Extension of date for registration to GIPCET-2023

The last date for registration for Graduate Insolvency Programme Common Entrance Test (**GIPCET-2023**), has been extended from April 27, 2023 to **May 07, 2023**.

The maximum age limit for **eligibility** would continue to be considered as earlier advertised, that is as reckoned on **April 27, 2023**.

Interested persons can avail of this opportunity to register for enrolment into a fast growing, widely acclaimed professional post graduate level certificate programme, with 100% campus placements, designed to create professionals in insolvency, turnarounds and restructuring in India and abroad.

Please visit <u>www.iica.in/gip</u> for further details and registration.

DG & CEO Indian Institute of Corporate Affairs (under Ministry of Corporate Affairs, Government of India) Manesar, (Dist.-Gurugram), Haryana





An Industry Initiative





GRADUATE INSOLVENCY PROGRAM

Indian Institute of Corporate Affairs (IICA), Manesar The National Law Institute University (NLIU), Bhopal

WHY GIP

• A unique opportunity to fast track your career as an Insolvency Professional in 2 years. A student who completes the GIP will be eligible for registration as insolvency professional without having to wait to acquire the 10-year experience as required by the Code at present.

• The students of the programme get a handsome salary with a 100% placement record. The average salary received by the students was 14 lakhs per annum last year against a fee of Rs. 12-13 lakhs. Such a return is not even available for graduates of most of the IIMs in India.



Registration Open Registration Closes GIPCET Exam Date Commencement of Classes

- February 6, 2023
 April 27, 2023
 May 14, 2023
- : July 1, 2023

COURSE STRUCTURE

TRIMESTER I	JULY-SEPTEMBER 2023	12 WEEKS
TRIMESTER II	OCTOBER-DECEMBER 2023	12 WEEKS
TRIMESTER III	JANUARY-MARCH 2024	12 WEEKS
INTERNSHIP I	APRIL 2024-MARCH 2025	1 YEARS
TRIMESTER IV	APRIL-JUNE 2025	12 WEEKS

NUMBER OF SEATS AVAILABLE:

Indian Institute of Corporate Affairs	52 SEATS
The National Law Institute University	40 SEATS
Total Seats available	92 SEATS

Reservation policy shall be applicable for admission

ELIGIBILITY

- Chartered Accountant
- Advocate
- Cost Accountant
- Company Secretary
- B.E/B.Tech graduate
- Post-graduate with major subjects in Economics, Finance, Commerce, Management and Insolvency with aggregate 50% marks.

SELECTION

- Eligible candidates will have to clear written examination, followed by Group Discussion and Interview of shortlisted candidates.
- Candidates will be short listed based on their performance in the written examination. Selected candidates will be invited for Group Discussion and Interview to be held under the oversight of observers who are experts in subjects and members of faculty.

Age

Should not be more than 28 years as on the last date of registration.

How to Apply

Application can be submitted online only, please visit the link below for submitting the online application www.iica.nic.in/gip/

FEE STRUCTURE

A. TUITION AND OTHER CHARGES			B. Residence Charges	5	
S. No	Fee Head	Amount (₹)	S. No	Fee Head	Amount (₹)
1.	Tuition Fee	9,12,000	1.	Hostel Fee	1,85,000
2.	Library Fee	37,000	2.	Food	1,83,000
3.	Internet Fee	15,000	3.	Admission Charges	18,000
Total F	ee	9,64,000	Total I	Fee	3,86,000

Total of A & B : 13,50,000



Plot No P- 6,7 & 8, Sector 5, IMT Manesar, Distt. Gurgaon - 122052 Haryana, India www.iica.nic.in



The National Law Institute University Kerwa Dam Road, Bhopal – 262044, Madhya Pradesh, India www.nliu.ac.in





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GRADUATE INSOLVENCY PROGRAMME

Indian Institute of Corporate Affairs (IICA), Manesar The National Law Institute University (NLIU), Bhopal

> PROSPECTUS 2023-2025





IMPORTANT DATES

Registration Open Registration Closes GIPCET Exam Date Commencement of Classes

- February 6, 2023
 April 27, 2023
 May 14, 2023
- : July 1, 2023

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MESSAGE FROM THE CHAIRPERSON DESK



Shri Ravi Mital Chairperson Insolvency and Bankruptcy Board of India (IBBI)

In order to ensure freedom of exit for distressed businesses, an economy needs to have a good insolvency resolution mechanism. The absence of such a mechanism impacts effective recourse to lenders to recover their debt and discourages them from further lending. Good insolvency systems shape the economic health and identity of a country. From the perspective of the Indian economy, the outcome of insolvency proceedings and the recovered value therein is of significant importance to ensure enhanced flow of capital and credit in the economy.

The Indian insolvency system is underpinned by a strong societal desire to balance the interests of all the stakeholders whilst operationalising the legal mandates. The Insolvency and Bankruptcy Code, 2016 (Code) has fostered the freedom of economic activity, efficient allocation of capital, economic recovery from recession, and thus sustained economic growth. The Code marked a far-reaching retreat from the predominant approaches, taking on the "creditor-in-control" model in contrast to the "debtor-in-possession" model which did not yield any positive outcomes in the prevailing credit culture and discipline in the country.

The persistent endeavour of the Government, the Insolvency and Bankruptcy Board of India (IBBI), and other key stakeholders has been to further strengthen the existing regulatory framework to

facilitate effective, timely, and meaningful resolution. In this endeavour, what began in the year 2019, as a modest initiative to nurture young professionals in the insolvency resolution space, is now at the forefront of insolvency law revolution in India. I take this opportunity to compliment the Indian Institute of Corporate Affairs (IICA) under the aegis of the Ministry of Corporate Affairs, Government of India, and National Law Institute University (NLIU), Bhopal, one of the leading National Law Universities in India, for successfully instituting and steering the Graduate Insolvency Programme (GIP/ Programme), a first of its kind programme in the world from its very inception. I heartily congratulate its zestful endeavours in nurturing and shaping the future Insolvency Professionals (IPS).

With an accomplished faculty, a flourishing research ecosystem and being successful in attracting the best minds of the country, IICA and NLIU have championed the core values of excellence and integrity in delivering GIP. The students are motivated to expand their knowledge and their intellectual horizons, so they emerge transformed and prepared to leave an imprint on the world of business and society at large. The programme is an amalgamation of distinctive teaching pedagogy and high- intensity experiential learning that sets itself apart from the conventional ways. Today, GIP's outstanding alumni are spread around the globe and have demonstrated responsible and sustainable turnaround leadership in their organisations. It's my conviction that the incoming batch of GIP will prepare future ready leaders who encompass unyielding determination, humility, integrity, and wholeness in their thoughts and actions.

MESSAGE FROM THE DG'S DESK_____



Shri Praveen Kumar Director General & CEO Indian Institute of Corporate Affairs

Resolution and rescue of person(s), both natural and juristic, through the apparatus of insolvency and bankruptcy laws is an ever-evolving area. Since the global financial crisis, insolvency and bankruptcy laws have been at the forefront of the legal reform initiatives across the world. The enactment of the Insolvency and Bankruptcy Code, 2016 (IBC) triggered the modernisation of the legal and the institutional framework in India. As an economic law, it fosters the "freedom of exit" in the economy whilst having a substantial nexus with a host of other sectors, such as company, employment, foreign trade, and banking and finance laws.

The IBC is not a mere body of provisions: it enunciates elaborate procedures in which legal and administrative, formal and informal rules, policies and practices are operationalised by different economic actors. In fact, the efficiency and efficacy of any insolvency system is critically dependent upon those who administer and effect the processes outlined in the statutory framework. This makes the role and occupation of one of the economic actors viz., the Insolvency Professional (IP) paramount from a socio-economic, legal, and moral perspective. Recognising the credibility of the instituting a new cadre of professionals in India, the Graduate Insolvency Programme (GIP) was

unveiled in the year 2019 to cater to the needs of the economy. A first of its kind Programme, for those aspiring to take up the discipline of IP as a career or other roles in the value chain, and recognised by the Insolvency and Bankruptcy Board of India (IBBI), GIP has bolstered the institutional change.

As the first institution steering the GIP, the Indian Institute of Corporate Affairs (IICA), under the aegis of the Ministry of Corporate Affairs (MCA), has come a long way in the past three years. Hailed as an 'Industry Initiative", the Programme has been offered through a blend of a critical appraisal of modern insolvency laws and practice landscape in an interdisciplinary perspective. The delivery of the Programme has bridged the experience requirement of ten years and compressed it in a span of two years. Today, in its fourth year, the IICA has nurtured the Programme for the newly evolved ecosystem and its stakeholders.

In the year 2022, the fourth batch of the GIP, comprising of forty-six candidates with diverse backgrounds such as, law, engineering, management, etc, were selected through an All India Examination process. The structural components of the Programme delineated across the Preparatory, Specialisation, and the Traineeship levels have been successful in training a young cadre of professionals in a competitive manner. In addition, as a part of the knowledge building and sharing endeavour, it facilitates interactions with eminent experts from around the world fostering discourse in diverse areas of legal, commercial, and economic significance.

Our alumni has created a strong legacy in the Insolvency ecosystem in their chosen area of work, be it in independent practice, Legal Profession, Banks, Asset Reconstruction Companies, Insolvency Professional Entities, Consultancies or Entrepreneurship. The industry today recognises the expertise and excellence of GIP graduates.

MESSAGE FROM VICE CHANCELLOR'S DESK, NLIU



Prof. (Dr.) V. Vijayakumar Vice-Chancellor National Law Institute University, Bhopal

The continuing endeavour of the Government, the Insolvency and Bankruptcy Board of India (IBBI), and other key institutions has been to strengthen the supervisory and regulatory framework to facilitate effective and meaningful resolution under the Code. In this endeavour, what began in the year 2019 as a modest initiative to nurture young professionals in the insolvency resolution space is now at the forefront of insolvency law revolution in India. I take this opportunity to congratulate the Indian Institute of Corporate Affairs (IICA) under the aegis of the Ministry of Corporate Affairs, Government of India, for successfully instituting and steering the Graduate Insolvency Programme (GIP/ Programme), a first of its kind programme in the world. I sincerely compliment its zestful endeavours in educating and moulding the future Insolvency Professionals (IPS) of India.

Academic excellence, coupled with moral rectitude and intellectual integrity is the essence of the GIP delivered at IICA. The students are groomed to become successful leaders who make an impact around the world. The first batch of thirty-seven candidates (2019-21) constituting GIP's outstanding alumni are spread around the globe and have demonstrated responsible and sustainable turnaround leadership in their organisations. With an unflinching faith, I am confident that the incoming batch shall accelerate the growth story of GIP and take it to new horizons.

Since the global financial crisis, insolvency and bankruptcy laws have been at the forefront of the legal reforms initiative across the world. The enactment of the Insolvency and Bankruptcy Code, 2016 (IBC) triggered the modernisation of the legal and the institutional framework in India. As an economic law, it has a substantial nexus with a host of other sectors, such as company, employment, foreign trade, banking and finance laws.

The National Law Institute University, Bhopal offers an Insolvency and Bankruptcy Board of India (IBBI) approved two-year Graduate Insolvency Programme (GIP) for young

and bright minds having the prescribed qualification in relevant disciplines to become Insolvency Professionals (IPs). The Programme has bridged the experience requirement of ten years and compressed it to a span of two years. The structural components of the programme delineated across the Preparatory, Specialisation, and the Traineeship levels will succeed in training a young cadre of professionals in a competitive manner.

The Graduate Insolvency Programme was unveiled in the year 2019 to cater to the needs of the economy. This makes the role and occupation of one of the economic actors viz., the Insolvency Professional (IP) paramount from a socio-economic, legal, and moral perspective. Also, a GIP graduate will be directly eligible for registration as IP after qualifying the Limited Insolvency Examination and would not be required to have long years of experience as an IP to appear for the same. This will create a strong legacy in the Insolvency ecosystem in their chosen area of work, be it in Independent Practice, Legal Practice, Banks, Asset Reconstruction Companies, Insolvency Professional Entities, Consultancies or entrepreneurship. The industry today recognises the expertise and excellence of GIP graduates.

I take the opportunity to congratulate the aspirants for this wonderful opportunity and look forward to welcome you at our University.



GRADUATE INSOLVENCY PROGRAMME

An Industry Initiative





GRADUATE INSOLVENCY PROGRAMME: An Industry Initiative

The Graduate Insolvency Programme (GIP) is the first of its kind programme for those aspiring to take up the discipline of insolvency professional as a career or seeking to take up other roles in the value chain, in India and in foreign jurisdictions. A student who completes the GIP will be eligible for registration as insolvency professional under the Insolvency and Bankruptcy Code 2016, without having to wait to acquire the 10-year experience as required by the Code at present.

For those aspiring to become in-house counsels or serve as advisors to stakeholders in insolvency, liquidation, bankruptcy or turnaround process, the GIP will benefit at entry level and in career growth. The GIP will also be great value to those who elect to become insolvency or restructuring professionals or join academics or research in the field of insolvency.

An insolvency professional, serving as a licenced practitioner or in any other capacity, needs not only the domain knowledge but also a range of skills, multiple abilities and extra-ordinary qualities. It also needs a fair degree of appreciation of cultures, social and other factors surrounding an insolvency proceeding. An insolvency professional also has ethical and moral obligations. The GIP offers all that the market expects from a high-quality insolvency professional. A student can also start earning in the second year.

Recognised by the Insolvency and Bankruptcy Board of India and curated by a group comprising eminent economists, insolvency, financial, legal and other experts, GIP is designed to provide exposure to real-time situations and on-ground training. The programme offers opportunities to work with leading insolvency professionals and other stakeholders providing the graduates the skill and experience that will help them to take their career to the next level and increase marketability to employers.

The GIP bridges the professional experience requirement from 10 or 15 years and makes it possible to be an IP in just 2 years

RECOGNISED BY



A dream certification programme for career in the **insolvency industry**

GRADUATE INSOLVENCY PROGRAMME:

Legal Underpinnings and Equalizer Effect^a

Before 2018After 2018"(a) has passed the National Insolvency Examination; (b) has passed the Limited Insolvency Examination, and has fifteen years of experience in management, after he received a Bachelor's degree from a university established or recognized by law; or"(ii) experience of - (a) ten years in the field of law, after receiving a Bachelor's degree in law;(c) has passed the Limited Insolvency Examination and has ten years of experience as -(b) ten years in management, after (iii) a company secretary enrolled as a member of the Institute of Company Secretaries of India,(b) ten years in management, after receiving a Bachelor's degree in Management; or(ii) a cost accountant enrolled as a member of Institute of Cost Accountants of India, or(c) fifteen years in management, after receiving a Bachelor's degree,"(iii) a cost accountant enrolled as a member of the Institute of Cost Accountants of India, or(c) fifteen years in management, after receiving a Bachelor's degree,"(iv) an advocate enrolled with a Bar Council.". (emphasis supplied)(c) fifteen years in management, after receiving a Bachelor's degree,"	Qualifications and Experience for an Insolvency Professional in India "an individual shall be eligible for registration, if he- ¹		
 (b) has passed the Limited Insolvency Examination, and has fifteen years of experience in management, after he received a Bachelor's degree from a university established or recognized by law; or (c) has passed the Limited Insolvency Examination and has ten years of experience as - (i) a chartered accountant enrolled as a member of the Institute of Chartered Accountants of India, (ii) a company secretary enrolled as a member of the Institute of Company Secretaries of India, (iii) a cost accountant enrolled as a member of the Institute of Cost Accountants of India, or (iv) an advocate enrolled with a Bar Council.". Programme, as may approved by the Board" OR (iii) experience of - (a) ten years in the field of law, after receiving a Bachelor's degree in law; (b) ten years in management, after receiving a Master's degree in Management or two-year full time Post Graduate Diploma in Management; or (c) fifteen years in management, after receiving a Bachelor's degree," (c) fifteen years in management, after receiving a Bachelor's degree," 	Before 2018	After 2018	
	 (b) has passed the Limited Insolvency Examination, and has fifteen years of experience in management, after he received a Bachelor's degree from a university established or recognized by law; or (c) has passed the Limited Insolvency Examination and has ten years of experience as - (i) a chartered accountant enrolled as a member of the Institute of Chartered Accountants of India, (ii) a company secretary enrolled as a member of the Institute of Company Secretaries of India, (iii) a cost accountant enrolled as a member of the Institute of Cost Accountants of India, or (iv) an advocate enrolled with a Bar Council.". 	 Programme, as may approved by the Board" OR (iii) experience of - (a) ten years in the field of law, after receiving a Bachelor's degree in law; (b) ten years in management, after receiving a Master's degree in Management or two-year full time Post Graduate Diploma in Management; or (c) fifteen years in management, after receiving a Bachelor's degree," 	

We are creating a new cadre of trained insolvency professionals through the graduate insolvency program: Rajesh Verma

moneycontrol



Shri. Rajesh Verma Former Secretary Ministry of Corporate Affairs, Gol

α Prepared by Centre for Insolvency and Bankruptcy for the sole purpose of creating awareness about the regulatory framework; This information must not be used as a guide for taking or recommending any action or decision, commercial or otherwise. One must do their own research or read the original text of the Regulations or seek professional advice if they intend to take any action or decision using the content provided here.

¹ As per Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency Professionals) Regulations, 2016

^{*} This is one of the sub-clauses comprised in clause (c) of Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency Professionals) Regulations, 2016, defining the qualification and eligibility criterion for registration as an Insolvency Professional (IP) in India.

RESIDENTIAL CLASS ROOM PROGRAMME

Preparatory Phase

The preparatory phase provides GIP students with a strong base of knowledge that will enable them to adapt to changing conditions including the dynamic insolvency and bankruptcy regime in India. Moreover, the students will be able to appreciate and apply the specialized courses in insolvency and bankruptcy that follow the Preparatory phase.

Specialisation Phase

The Specialization subjects would impart a deep understanding of the Code and its evolution, along with the legal framework within which insolvency professionals are required to operate. This will empower GIP students to "hit the ground running" for their internships. The IPs gain as much practical experience as possible and would make the students employable in any sphere of the insolvency ecosystem, and fulfill a key objective of the Code: 'producing a cadre of top-quality IPs who can deliver world-class services as resolution professionals, liquidators, or in other capacities...'

Personality Development.

The Personality Development phase focuses on developing all-round personality of the students. Some of the topics covered are, Leadership, Problem Solver: Data Analysis, Consensus Building and Negotiation, Communication / Writing Skills, Grooming / Persona / Gravitas, Thought Leadership, Emotional Intelligence, Self-Management, Time Management, Dealing with Stakeholders, Ethics and managing moral dilemmas and Assessment and readiness for internship.

PROGRAMME STRUCTURE

DURATION

24 months (96 weeks)*.

- An intensive residential classroom programme of 12 months (48 weeks)
- A hands-on internship programme at the cutting edge of the practice for 12 months (48 weeks)

Trimester I	July – September 2023	12 weeks	720 Hours
Trimester II	October – December 2023	12 weeks	720 Hours
Trimester III	January – March 2024	12 weeks	720 Hours
Internship I	April – December 2024	1440 Hour	s (Minimum)
Internship II	January - March 2025	480 Hours	(Minimum)
Trimester IV April – June 2025		12 weeks	720 Hours

*This is suggestive and may be subject to change.

CONTENT	COMMENTS
Teaching Modules	A fine mix of theory and practice to be delivered by tutors and experts.
Mentors	Students will be assigned Mentors. Mentors will be available to a larger batch of students (1:10). The role of Mentors would be to serve as a guide at the macro (visionary) level.
Teaching Assistants (TA)	TA would be assigned to a smaller group (1:5). TA would be accessible to answer questions and clarify doubts on course content. Some TAs could also be tutors or the other way around.
Case Studies	Modules should be delivered around case studies where ever feasible.
The Talk Series	A series of lectures by visionaries, leaders and inspirational personalities drawn from different spheres - economy, law, finance, society, politics, spiritual and others. This will be based on areas and personalities identified. The Talk Series may be delivered in collaboration with another institution.
A week with the Legends	This will bring the iconic insolvency experts together in the institute for five days.
Off-sites	Two in Phase I and one in Phase II.
Seminars	One seminar in every two months in Phase I. Seminars will be organised by students.
Workshops and Roundtables	There will be one every alternate month. Workshop will be more about in-depth exercise based forum. Roundtables will comprise of interaction and discussion with experts and stakeholder representatives.
Symposium	Need-based symposiums will be organised.
External Conferences	Students will be permitted to attend in batches. Need to devise an equitable methodology.
Activities	Designed to develop soft skills. These will run parallel with other modules.
Exploring the Students	Activities will allow spotting to other talents of students – not only communication skills and leadership but also fine arts. The objective is overall development of personality.
Book Review	Review of books. Where possible authors whose books are reviewed should be invited to speak or interact.
Mock Competitions	These competitions will be organised through the classroom.
Projects and Tasks	These would include giving tasks and projects.
Assessment	Assessment will be done through award of credits.

FOCUS OF **LEARNING**

9 • • • • • • • • •	Domain knowledge
 	Insolvency eco-system and industry
 	Laws operating in insolvency orbit
.	Experiences of key global economies
•••••	Ethics and values
.	Practical knowledge
•••••	Soft skills
.	Nuances of entrepreneurship
.	Dynamics of doing business
.	Thought leadership
•••••	Art of negotiation and consensus building
•••••	Problem-solving
•••••	Innovative resolution management
•••••	Emotional Intelligence
•••••	Critical thinking
•••••	Presentations
.	International Practices
•••••	Creative liquidation
	Art of advocacy
.	Leadership
6	Strive for excellence





ELIGIBILITY

Qualification

- Chartered Accountant
- Advocate
- Cost Accountant
- Company Secretary
- B.E / B.Tech
- Post-graduate with major subjects in Economics, Finance, Commerce, Management and Insolvency with aggregate 50% marks

Experience

There is no requirement of any experience.

Age

Should not be more than 28 years as on the last date of registration.

Reservation Policy

Reservations for those belonging to SC/ST/OBC/EWS/NCL and PWD category as per Government norms are applicable.

HOW TO APPLY

- Application can be submitted online only, please visit the link below for submitting the online application https://iica.nic.in/gip/ or https://nliu.ac.in/
- Application Fee : INR 3000 (Including 2 centre option)
- INR 500 for selection of additional centre (two additional centre can be selected)



SELECTION

- Eligible candidates will have to clear written examination.
- Candidates will be selected based on their performance in the written examination. Selected candidates will be invited for Group Discussion and Personal Interview to be held under the oversight of observers who are experts in subject and members of faculty.

BATCH SIZE

A maximum of 52 students only will be enrolled for effective learning at IICA, and 40 students for NLIU.

TEST CENTRES

The written examination for the GIP will be conducted at Ahmedabad, Gandhinagar, Allahabad, Bengaluru, Chandigarh- Mohali, Chennai, Cuttack, Delhi NCR, Guwahati, Hyderabad, Jaipur, Kolkata, Mumbai- Navi Mumbai- Thane and Trivandrum.

Candidates will be given an option to select any four cities in order of their preference.

The written examinations will be held on computer terminals, where students would have to type out the answers in subjective questions/select the choices in objective questions.

SYLLABUS

Scope and coverage of questions under different subject areas:

SECTION	MARKS
Professional Ethics	20
Domain Knowledge	15
Legal Aptitude	10
Financial Apitude	10
General Knowledge and Current Affairs	15
Mathematics and Basic Statistics	10
Logical Reasoning	10
English Comprehension & Communication Skills	10
TOTAL	100

Total Time 90 minutes

The assessment test shall be conducted by the Institute of Banking Personnel Selection (IBPS). The assessment test shall consist of Multiple Choice Questions of 85 marks and descriptive questions on domain knowledge of 15 marks.

FEES_

A. Tuition and other charges		
S. No.	Fee Head	Amount (INR)
1.	Tuition Fee	9,12,000
2.	Library Fee	37,000
3.	Internet Fee	15,000
То	tal Fee (non refundable)	9,64,000
	B. Residenc	e charges**
1.	Hostel Fee	1,85,000
2.	Food	1,83,000
3.	Admission Charges	18,000
То	tal Fee (non refundable)	3,86,000
A+B	(Rs. 9,64,000+Rs. 3,86,000)	Total Course fee - Rs. 13,50,000 *

THE GIP PROGRAMME-2023 FEE (NON-REFUNDABLE) PAYMENT SCHEDULE IS AS FOLLOWS :

S. No.	Particulars	Amount	Last date of deposit
1.	Initial Fee	Rs. 50,000/-	10th June' 2023
2.	1st Installment	Rs. 7,15,000/-	1st July' 2023
3.	2nd Installment	Rs. 5,85,000/-	31st October' 2023
TOTAL FEE		Rs. 13,50,000/-	

Student loans: Student loan will be easily available to students who qualify GIP, subject to the candidate satisfying the prescribed terms and conditions.

SBI has registered and also extended opportunity to avail full Loan facilities.

* For 2 years

* Subject to applicable taxes

** The GIP is a residential programme and students are required to stay in IICA or NLIU Campus for 1st year
* Total course fee for two years is Rs. 13,50,000 (does not include taxes).

(The fees is non refundable in any circumstances)

EARN AS YOU LEARN

The students will start earning as they enter into the Internship Phase. Some students might be selected as Research Assistant Fellows and earn from that.

SEAT DISTRIBUTION ACCORDING TO RESERVATION RULES, GIP AT IICA

S.NO	CATEGORY	% OF SEATS AS PER GIP RESERVATION POLICY	NO. OF STUDENTS TO BE ADMITTED IN VARIOUS Categories according to total no. Of seats	
1	SC	15%	8	
2	ST	7.50%	4	
3	PWD	5%	3	
4	OBC (Non-Creamy) *	27%	14	
5	EWS	10%	5	
6	Unreserved	35.50%	18	
Total No. of Seats			52	

SEAT CONVERSION RULE FOR IICA

If no eligible candidates are found in any reservation category, the conversion of seats would by done in the following manner:

- Scheduled Caste -> Scheduled Tribe -> Unreserved
- Scheduled Tribe -> Scheduled Caste -> Unreserved
- O.B.C. -> Unreserved
- E.W.S. -> Unreserved
- P.W.D. -> Unreserved

SEAT DISTRIBUTION ACCORDING TO RESERVATION RULES, NLIU

CATEGORY	NUMBER OF SEATS	CATEGORY	NUMBER OF SEATS
Scheduled Caste (15%)	6	Scheduled Tribe (7.5%)	3
Other Backward Classes* (27%)	11	Unreserved	20
Total No. of Seats	40		

* Only those OBC candidates can claim reservation under this category whose family do not fall under creamy layer. Such candidates have to produce requisite certificate from competent authority to the effect that their parents at present do not come under creamy layer category.

- Two seats are horizontally reserved for the PWD Candidates
- 30% seats are horizontally reserved for women Candidates

SEAT CONVERSION RULE FOR NLIU

- Scheduled Caste -> Scheduled Tribe -> Unreserved
- Scheduled Tribe -> Scheduled Caste -> Unreserved
- O.B.C. -> Unreserved

PLACEMENT / _____ CAREER OPPORTUNITY

The GIP will produce a cadre of top-quality insolvency professionals who can deliver worldclass services as resolution professionals, liquidators or in other capacities in the value chain of insolvency services. The leading insolvency professional entities, law firms, advisory firms, banks and other institutions, including those located out of India, will compete to hire the graduating students. The GIP is an investment that would bring the graduating students returns by way of their placements and challenging career opportunities.

Campus recruitment is one of the most widely used measures to hire fresh graduates each year. Be it a large multinational corporation or a new age start-up, campus recruitment definitely forms one of the largest bulk recruitment exercises for every organization. The two institutions plan to invite a large number advisory and law firms, corporations and other institutions to visit the campus to recruit final year students for their entry level positions.

Both the institutions are well equipped with necessary facilities - the state of the art, airconditioned classrooms/auditorium equipped with multimedia and audio-visual equipment, boardroom for group discussions, and rooms for conducting personal interviews. Any specific arrangements etc. shall be done by the respective institutions.

PLACEMENT UPDATE IICA

1st batch 100% placed

HIGHEST PACKAGE 24 lacs P.A.

AVERAGE PACKAGE 15 lacs P.A.

First GIP Batch, class of 2021





PLACEMENT EXPERIENCE IICA



Divyansh Dev | I Batch

"GIP equipped me with all the skills that were necessary to secure an international placement. I am thankful to this course for allowing me a chance to contribute to global restructuring discourse."



Pallavi Aggarwal | I Batch

"Graduate insolvency program has been much more than an educational experience. It has been a phenomenal leadership training, personal growth and professional development experience as well.

The leadoff with ASC Insolvency services gave me an on ground experience of the learnings at GIP followed by my placement at Price WaterhouseCoopers Private Limited where there are myriad opportunities to learn while working not just in mandates for IBC but restructuring too."



Aakriti Sood | I Batch

"Choosing GIP as a career option has proven to be the best decision to enter into insolvency field. The curriculum of the course provides theoretical knowledge of the subjects and the one year industrial internship allows the students to put their knowledge to work as well. Not only has it allowed me to make unprecedented professional growth, but the course has opened doors for young professionals like myself, who are eligible to become an Insolvency professional even before they turn 30."



Ajit Godara | IBatch

"Choosing Graduate Insolvency Programme has been one of the most decisive choices of my life. It gave me opportunities to work with different stakeholders and helped me in determining the best path forward for my career. All thanks to the Programme that I could assess my options with an informed opinion and make the best choice to progress my career further."



Prakul Thadi | I Batch

"I consider GIP as a playground where I was offered a dedicated training by experienced coaches, which helped me identify my strengths and work on my weaknesses. GIP did not just give me an opportunity to become an Insolvency Professional ("IP") without waiting for 10 years of experience, it rather offered me the capability to become an IP after undergoing intense training (both academic and industry oriented) for 2 years. I feel proud to be from the foundation batch of the GIP and as one of the few trained IPs practicing in India."

INTERNSHIP **EXPERIENCES**



Divya Tanwar | II Batch

"Divya underwent her GIP training with AVM Resolution Professionals LLP in their Insolvency and Corporate Restructuring Department. She now holds a consolidated work experience of 3 years across various domains. GIP has strengthened her basics of IBC and helped her to thoroughly understand the businesses in-depth. It helped her to understand the perspectives of IPs, Creditors, Companies and other Stakeholders. This exposure has given her an end-to-end practical exposure of the Insolvency and Restructuring domain, thereby giving her confidence to take up challenging projects in future."



Nikhil Saraf | II Batch

"Interning at firm like Alvarez and Marsal has been an enriching experience. As I was involved in a live Insolvency Case, each day brought different circumstances and I had the opportunity to learn and tackle things from a different perspective. The internship was a worthwhile experience and I feel that it has prepared me well for my professional career. Things that I have valued most about my internship is nice and supportive working environment and colleagues. Overall, this internship was very beneficial to my career as it provided me a holistic experience of Insolvency and Restructuring ecosystem."



Amritam Anand | II Batch

"I am currently working on CIRP of two real estate projects located in Noida and Greater Noida, respectively and on liquidation of one company which makes construction materials for real estate companies and is located in the state of Himachal Pradesh. My work profile includes insolvency advisory, compliance, buy & sell side advisory and operationalisation of real estate companies as a going concern. Through the experience gained, I have developed insights and knowledge into the implementation side of the code. I believe going forward, I would be able to contribute gainfully and ethically to the insolvency ecosystem as a practicing professional."



Parth Indalkar | II Batch

"For the traineeship, I opted to work under an Insolvency Professional. The aim was to experience first-hand the nitty-gritty of the insolvency resolution process. I applied to a Chartered Accountant IP based in Pune, Mr. Dabhade, and was duly selected. In this traineeship, I have been fortunate to be involved in the CIRPs of as many as three sugar mills. Working with the IP at close quarters in such complex assignments has been a singularly enriching experience."



Vrinda Rehan | II Batch

"I am a lawyer by profession and currently training under ASC Insolvency Services LLP. During my traineeship at ASC I have had the opportunity to gain practical experience of the Corporate Insolvency Resolution Process and Liquidation Process aiding throughout the processes first leg to the last leg i.e. from Public Announcement to approval of Resolution Plan across various companies. At present, I am working as a process advisor in one of the biggest cases of Insolvency, Era Infra Engineering Limited (under CIRP). which was part of RBI's dirty dozen list. This experience has been extremely enriching for me and helped me understand the mindset of various stakeholder, creditors and most importantly Insolvency Professional. My in-depth understanding of IBC and relating regimes has also developed remarkably and as a budding insolvency and restructuring professional I look forward to contributing and thriving in the insolvency ecosystem."

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CAMPUS & PEER LEARNING EXPERIENCE IICA



Vishrut Jain | III Batch

"GIP is a master pack developer for different skillsets, it helps in developing of various important skills like Personality, Management, Law, Communications etc. to master level. The residential course provides an opportunity to live and learn from top professionals of various fields. I found GIP very fruitful, it helped me in team building, management, learning about various known and unknown sectors.GIP enables you access to top leaders in the area of Insolvency and Corporate Law; interaction and discussion with them helps in exploring the new things beyond our thought process."



Karan N. Sanghavi | III Batch

"GIP is a transformative place. You could be from any walk of life, from any background or geography, the 9 month journey will be, hands down, one of the defining moments in your life. Here, you are who you want to be. The sheer number of opportunities, academic or otherwise and faculty that understands what it takes for student member to develop themselves, truly makes it a world class programme."



Sweta Subudhi | III Batch

"I'm a proud student of GIP, a dream programme for those aspiring to be an Insolvency Professional. Being at GIP has been an amazing experience. It has helped me grow personally and professionally as this programme offers a 360-degree view of the insolvency sector and also emphasizes on the requisite soft skills such as interpersonal and communication skills, people management, entrepreneurship, commitment, and emotional IQ. It's been a great experience so far. I have found the professors and staff to be incredibly friendly and helpful. I would highly recommend Graduate Insolvency Programme to anyone"



Dipti Mundra | III Batch

"GIP gave me a platform to interact with eminent professionals from diverse backgrounds in the industry. Lectures by renowned faculty, industry leaders, case pedagogy, and healthy group discussions foster critical thinking in solving complex problems and effective decision-making. I was intrigued by the combination of super interactive online classes sandwiched between incampus sessions. At GIP, I see myself as a transformed individual with an instilled vision and mission to embark on a new journey with a new motive. More importantly, GIP paved a way to network with the best of the brains. My stay at the campus is something that I would cherish always."



Samira Nakhasi | III Batch

"My interest in Banking and Insolvency law and the covid lockdown introduced me to GIP. GIP has provided me a platform to study Insolvency law in a multi-dimensional manner from our faculty and mentors but most importantly, our peers (who are experts in their own field in their own right). Personally, the course has provided me with valuable insights on the workings of the field, the requisite soft skills and bridged the gap between legal knowledge of IBC with practical requirement of the field itself. GIP has provided me with the confidence to go and pursue a profession that is often termed as the 'Profession of Professions"



Allen Bosco | III Batch

"GIP has helped me develop as professional with mutli-discplinary skills. It has allowed me build on my strengths as a Chartered Accountant while simultaneously strengthening my legal aptitude. GIP has given me an opportunity to learn by interacting and questioning the leading professionals in the insolvency, restructuring and finance space; professionals that I wouldn't otherwise have access to. I have benefited the most from my interactions with fellow GIPians. The diverse batch gave me a safe space to develop and refine my ideas and thoughts by competing and collaborating with some of the finest young minds in insolvency."

LIST OF ACHIEVERS

Divyansh Dev: First GIP student to have been placed overseas and working with PwC Canada.

Araventhan SE: First GIP student to have been placed with the only Information Utility.

Prakul Thadi: First GIP student to have been appointed IRP in a matter.

Parth Indalkar: First GIP student who launched an exclusive Insolvency Laws Portal IBC16, for all types of updates on IBC.

Vishrut Jain: First GIP Student and Youngest Indian Participant for UNCITRAL working session on International Laws.

GIP NETWORK IICA



CAMPUS & PEER LEARNING EXPERIENCE NLIU



Prakhar Shukla

"

"The Graduate Insolvency Programme provided a comprehensive and in-depth understanding of the insolvency laws and their practical application. The faculty was extremely knowledgeable and approachable. The guest lectures by industry experts added a valuable dimension to the program. Overall, it was an enriching and fulfilling experience that has helped me in my professional growth."



Raginee Batham

"It was my immense luck and fortune to be a part of GIP where I learnt so many aspects of different subjects and life. This programme helped me develop my confidence and other soft skills with so many experiences. I would also like to thank the faculties and instructors for their contribution to my journey."



Rohil Malhan

"I, Rohil Malhan had the amazing opportunity to become a Insolvency Professional under the training programme of Graduation Insolvency Programme at National Law Institute University, Bhopal. There can't be a better place for such a programme because only a team of visionaries and motivated intellectuals can serve justice to a demanding hard-core training such as this. The programme groomed me in a way that my personality and confidence wrapped up with the knowledge of the subject will enable me to handle any difficulty in the field. I sincerely appreciate and thank the authorities to give us this opportunity."



Biswaksen Panda

"Graduate Insolvency Programme is a top-end programme that a professional from any field such as management, engineering or law can pursue. It helped me grow professionally and personally. I look forward to contribute to the sector of Restructuring and insolvency with the experience garnered during my time at the GIP."



Shubhi Singh Sisodia

"

"GIP - Graduate Insolvency Programme is a decorated training programme with 12 months of extensive residential vocational & research training and 12 months of CPT-curriculum practical training with the Industry experts that will inspire your creativity with an array of practical experiences where you will apply your knowledge & techniques. The course so far has really provided me both the theory and practice of what it takes to devise a coherent, executable strategy." I especially appreciate the program's bringing together of so many approaches and the volume of research into one, cohesive process" from different spheres of global economy, Law, Finance, Accounting, Valuation and people's / Organisational Management. The course work, case studies, templates /formats all were very helpful in getting us ready as the young cadre of Insolvency professional. Lastly, the professors were very helpful and provided the individual attention and contributed greatly to my success in the course."

I see great value in applying to this course.



Arindam Ghosh

"GIP is an all-rounded programme envisioned to train some of the finest insolvency professionals in the country."



LEADERSHIP AT INDIAN INSTITUTE OF CORPORATE AFFAIRS



PRESIDENT, IICA SOCIETY

Smt. Nirmala Sitharaman

Hon'ble Minister of Finance and Corporate Affairs Government of India



CHAIRMAN, BOARD OF GOVERNERS

Dr. Manoj Govil

Secretary Minister of Corporate Affairs Government of India

ABOUT

The Indian Institute of Corporate Affairs (IICA) established by the Ministry of Corporate Affairs (MCA), Government of India, is a think tank which supports the initiatives of the Ministry on all matters relating to Corporate Affairs. Key activities carried out by IICA include induction and in-service training to Indian Corporate Law Service (ICLS) officers, capacity-building and training programmes, public policy advisory functions, public outreach and stakeholder consultations through seminars, conferences and forums. In particular, anticipating corporate needs for better ease of doing business, reviewing corporate laws to meet the challenges of an ever evolving business environment, exploring new paradigms such as investor education, and periodic review of corporate governance norms and best practices are some of the more recent, prominent initiatives spearheaded by the institute. IICA imparts knowledge and training through its network of schools and centers are follows:

Schools: School of Corporate Governance & Public Policy (SoCGPP); School of Competition Law & Market Regulation (SoCLMR); School of Corporate Law (SoCL) and School of Finance (SoF).

Centres: Centre for Micro, Small & Medium Enterprise (MSME); Centre for Business Innovation, Incubation & Skill Development (BIISD); Centre for Institutional Partnerships and Corporate Communications (IPCC), Centre of Excellence for Sustainable Development (CESD), Centre for Insolvency and Bankruptcy, Centre for Independent Directors & National Foundation for Corporate Social Responsibility (NFCSR).



VISION

To function as a holistic, capacity building institution and think-tank for corporate regulation and reform, through synergised knowledge creation and management, global partnerships and real time solutions.

MISSION

- 1. Developing capacity for undertaking holistic study and harmonised treatment of various issues impacting corporate regulation, governance and functioning in the context of emerging international trends and opportunities.
- 2. Enabling understanding of the changing national and global business environment and catalysing appropriate regulatory and service delivery responses.
- 3. Setting up a state-of-the-art knowledge management system within IICA for continuous creation, collation and dissemination of knowledge to internal and external stakeholders on issues affecting the corporate sector.
- 4. Forging, fostering and catalysing partnerships between various stakeholders for generating outcomes that resolve emerging business concerns for efficient and legally compliant functioning.
- 5. Ensuring synergy of knowledge and thought and capacity building by setting up Schools in relevant academic disciplines and Centres for interaction and taking up projects etc. in appropriate formats, with outsourcing where necessary.
- 6. Evolving a human resource strategy to attract the best national/global talent, through a mix of core faculty, supported by distinguished visiting/adjunct/honorary faculty and contracted/outsourced experts.
- 7. Encouraging thought sharing amongst eminent captains of industry, thought leaders etc. through partnerships with national & global networks.

THE CAMPUS AND AROUND

Infrastructure: The Indian Institute of Corporate Affairs is spread over an area of fourteen acres. The Infrastructure comprises of Administrative Building, Retreat Block, Director's residence, Trainees Hostel comprising of seventy two rooms and residential complex consisting of 24 one BHK rooms, 10 two-BHK rooms and ten 3-BHK rooms. All the buildings are maintained by Administration Section of the IICA. Administration Branch is headed by CAO who is assisted by the Administrative officers.

Transport: IICA has vehicle for providing conveyance facility on payment to both faculty and administrative staff who reside in Delhi and NCR. It is also used for students activities such as visit to NCLT, IBBI etc. The campus is well connected to National Highway-8 by Haryana and Rajasthan State Road Transport. Autorickshaws and city buses ply from campus area to places like MG Road, Rajiv Chowk and Gurugram area. Services like Ola and Uber are available from Airport, Railway Stations and Metro Stations to facilitate the arrival at the institute.

Logistic Support: The 275 seater auditorium at IICA campus has world class state of the art facilities is ideal for the conducting of seminars and other seminal events. The Administration Branch of IICA provides classroom facilities and logistic support to ICLS Academy/Schools/Centers for the conduct of Training Programmes, conferences, Seminars, workshops etc. A Yes Bank ATM counter is available on the campus to cater to the requirements of the students and staff.

Gymnasium & Sports: IICA has established a Gymnasium having latest equipments i.e. Treadmills, Cycling, Weightlifting, Dumbbells etc. Students, Staff and residents visit the Gym for the workout exercises to maintain physical fitness. Besides, there is an arrangement for sports facilities i.e. (Table tennis, Carom, Chess, Snooker Table, Badminton, Football, and Volley Ball).




CENTER FOR INSOLVENCY AND BANKRUPTCY AT IICA

India is in the process of establishing a robust insolvency framework with the enactment of Insolvency and Bankruptcy Code 2016. The Code has made rapid strides in short time and is one of the success stories of recent Indian economic reforms. A first in India, the Centre for Insolvency and Bankruptcy has been set up as an apex point of learning in insolvency through education and training by active stakeholder engagement and participation. The GIP is delivered through the Centre and its initiatives.

The Centre serves as an apex point of learning on insolvency and related areas, in association with the key stakeholders and institutions where in the Chairs are headed by eminent experts and thinker.

The Centre is headed by Dr. K. L. Dhingra : - Dr. Dhingra has an experience of over 40 years in Banking, Finance, Management, and Academic Administration out of which he has worked for more than 25 years in leadership roles of Executive Director/Director/Chief Executive Officer and Chairman and Managing Director. Dr Dhingra has completed his Ph.D on the topic of 'Corporate Governance in Central Public Sector Enterprises in India: A Case Study for selected CPSEs.' He holds an MBA from FMS, Delhi University. His professional qualifications include M. Com, LL. B. (A), CAIIB from India and ACIB from London Institute of Banking and Finance, UK. He is a Fellow of the Indian Institute of Banking and Finance, Mumbai, London Institute of Banking & Finance, Chartered Bankers Institute, Scotland, and Financial Services Institute of Australasia (Finsia).

Dr Dhingra is a qualified Insolvency Professional. He has handle recovery, restructuring of loans, management of NPAs and dealt with stressed debtors extensively. He has been instrumental in turnaround of two chronically loss making central PSUs.

He is recipient of various awards/prizes for his professional contribution and academics.

Dr Dhingra in addition to his responsibility of Head, Centre for Insolvency and Bankruptcy at IICA also steers the Graduate Insolvency Programme which is a flagship programme by the Insolvency and Bankruptcy Board of India (IBBI).



Dr. K. L. Dhingra Head, Centre for Insolvency & Bankruptcy Indian Institute of Corporate Affairs

MESSAGE FROM THE CENTRE HEAD

The resolution of distress is integral to the healthy performance of the economy. Knowledge of the insolvency and bankruptcy laws and robust understanding of the financial analysis is essential in handling such distress situations. Since the global financial crisis in 2008, the insolvency and bankruptcy laws have been at the forefront of the legal reform initiatives across the world. The enactment of the Insolvency and Bankruptcy Code, 2016 (IBC) triggered the modernization of the legal and the institutional framework in India. As an economic law, it fosters the "freedom of exit" in the economy whilst having substantial nexus with a host of other sectors, such as, employment, foreign trade, and banking and finance laws.

The Indian Institute of Corporate Affairs (IICA), under the aegis of Ministry of Corporate Affairs, Government of India, was the first institution steering the Graduate Insolvency Programme (GIP). The GIP course is a first of its kind in the world "industry initiative" and offers a blend of critical appraisal of modern insolvency laws and practice landscape in an interdisciplinary perspective. The delivery of the Programme has bridged the experience requirement of ten years and compressed it in a span of two years.

The previous batches of the GIP course have already achieved resounding success in their chosen area of practise, be it in independent practice, Legal profession, Banks, Asset Reconstruction Companies, Insolvency Professional Entities, Consultancies of entrepreneurship. The industry today recognises the expertise and excellence of GIP graduates.

We extend a warm welcome to all prospective students at IICA. A bright future in restructuring and resolution of stressed assets and turnaround of the corporates/LL. Ps awaits you.



Abizer Diwanji Partner & Head, Financial Services, Ernst & Young, India Hony. Course Director Graduate Insolvency Programme (IICA) Abizer Diwanji is the Head of Financial Services with EY India. He was the founding partner of the Restructuring and Turnaround business for EY in India.

He has 30+ years' experience in advising in M&A advisory, Restructuring Advisor, Business advisory and Regulatory advisory services. He has worked on government projects including the LIC cards and the GIPSA heath insurance claim process outsourcing ventures, and is a member of various committees was with KPMG India for 15 years of which 3 were as head of Financial Services.

Abizer is a Rank Holder Chartered Accountant, and a Commerce Graduate from the University of Mumbai.

Abizer has been a thought leader in the Financial Services and Distressed assets space. He has extensive experience in assisting buyers and sellers of businesses in evaluating the risks and opportunities of their intended transactions. He has managed and led a number of high profile and complex transactions and thus has a deep understanding and practical experience of dealing with issues that arise in Indian transactions.

Key Transactions in the public domain include:

- Acquisition by ICICI Bank of Bank of Madura and Sangli Bank
- Acquisition of Centurion bank by Sabre Group
- Acquisition of two banks for Centurion Bank
- Merger of IDBI Limited with IDBI Bank
- Acquisition of MF Global with Philip Capital
- Liquidation of Lehman Brothers in India
- Sale of MF Global India business to Philip Capital .
- Joint Venture between Magma Fincorp and Talanx AG of Germany
- Acquisition of the Indian manufacturing business of Kilitch Pharma by Akorn of the US
- Overseas acquisition by large IT services and BPO companies including Wipro, HCL, Patni Computers and Hexaware
- FCCB restructuring of Wockhardt Limited
- Insolvency process of DHFL
- Acquisition of a bank in Indonesia for SBI
- Led large banking deals like Merger of PNB with OBC and UBI, transformation of LVB,
- Leading the FCO interventions in the Financial Services sector

ADVISORY BOARD IICA



Justice S.J Mukhopadhyay Former Justice supreme court of India Former Chairman NCLAT



Justice A.K. Sikri Former Judge, Supreme Court of India (Chair)



Dr. K.V. Subramanian Executive Director, International Monetary Fund



Dr. Paul J. Omar Senior Lecturer De Montfort University ,UK



Mr. Sumant Batra Insolveny Lawyer, Founder, Insolvency Law Academy



Mr. Scott Atkins Partner Chair & Head of Risk Advisory Norton Rose Fulbright, Australia



Mr. Abizer Diwanji Head, Financial Services, EY

Shri Praveen Kumar

Director General & CEO Indian Institute ofCorporate Affairs

Mr. Parag Tripathi

Senior Advocate, Supreme Court of India

Shri Santanu Mitra

Senior Economic Advisor, Ministry of External Affairs

Mr. Abizer Diwanji

ACADEMIC

COUNCIL

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Head, Financial Services Ernst &Young

Shri Vijay Kumar Iyer

Partner, Deloitte Touche Tohmatsu India LLP

Shri Ramji Srinivasan

Senior Advocate, Supreme Court of India

Ms. Mamta Binani

Former President, Institute of Company Secretaries of India (ICSI)

SPECIAL INVITEE

Dr. K. L. Dhingra

Head, Centre for Insolvency & Bankruptcy, IICA

Dr. Pyla Narayana Rao

Associate Professor School of Corporate law, IICA

FACULTY

Institutions of learning are defined by those who teach there. IICA has gathered the best minds in India and from other jurisdictions to deliver the GIP. Together these eminent scholars, judges, thought leaders, practitioners and experts will teach and share their knowledge, learnings and experiences with the GIP students.

Tell me and I forget. Teach me and I remember. Involve me and I learn.

- Benjamin Franklin



CORE FACULTY IICA -



Dr. K. L. Dhingra Head Centre for Insolvency & Bankruptcy



Dr. Pyla Narayana Rao Associate Professor



Dr. Garima Dadhich Associate Professor



Dr. Niraj Gupta Associate Professor



Dr. Naveen J Sirohi Associate Professor



Dr. Surbhi Kapur Assistant Professor



Dr. Lata Suresh Head, Knowledge Resource Centre



Rajesh Batra Head, Centre for MSME



Mukesh Kumar Head - E2E in CSR

EMINENT FACULTY IICA



Dr. M.S. Sahoo Distinguished Professor, NLUD, Former Chairperson, IBBI



Mr. Abizer Diwanji Partner & Head, Financial Services, Ernst & Young, India



Mr. Saket Misra President Venus India Asset Finance Private Limited



Justice S. J. Mukhopadhaya Former Judge Supreme Court of India Former Chairman NCLAT



Mr. Vijay Kumar lyer Partner, Deloitte India Insolvency Professionals LLP



Mr. Sumit Makhija Partner/Senior Director, Deloitte India



Dr. K. V. Subramanian Executive Director, International Monetary Fund



Mr. P. R. Ramesh Former Chairman Deloitte



Mr. Anurag Das ·MD & CEO, International Asset Reconstruction Company, India



Mr. David Barnes Global Managing Director for Public Policy, Deloitte Global Risk





Mr. C. S. Verma Former Chairman & MD, Steel Authority of India Ltd.



Dr. Mukulita Vijayvargiya Former Whole Time Member IBBI



Mr. Ashish Makhija Director & Managing Attorney, AMC Law Firm



Mr. Vinod Kothari Director Vinod Kothari Consultants



Mr. Dhiraj Nyyar Chief Economist Vedanta Resources



Ms Khushboo Vaish Senior Director Alvarez & Marsal



Dr. Shruti Rajagopalan Senior Research Fellow, Indian Political Economy and **Emergent Ventures India**, USA



Mr. Debajyoti Ray Chaudhuri Managing Director and CEO, National E-Governance Services Limited Insolvency & Bankruptcy



Prof. William F. Fox Professor and former Dean of Columbus law school



Ms. Aparna Ravi Parter, Samvad Partners



Mr. Ritesh Kavdia Executive Director, Board of India



Mr. Mahesh Uttamchandani Practice Manager for Financial Inclusion Infrastructure & Access The World Bank Group



Sh. Ajay Vohra Managing Partner, Vaish Associates



Dr. Maina Chawla Singh Academician



Mr. Satish Kumar Gupta Stressed Asset Professional Ex RP Essar Steel



Mr. K. R. Saji Kumar Joint Secretary, Legislative Department, Ministry of Law and Justice, Government of India and former Executive Director, IBBI



Dr. Himanshu Joshi Professor at FORE School of Management, New Delhi



Mr. Dhrupad Vaghani Associate Partner, Economic Laws Practice (ELP), Mumbai



Pooja Mahajan Managing Partner, Chandhiok & Mahajan, Advocates and Solicitors



Dr. Gopal Krishna Raju Partner -K Gopal Rao & Co



Mr. Abhirup Das Gupta Partner at HSA Advocates



Mr. Madhusudan Sharma Advocate, Insolvency Professional, FCS,FCMA



Mr. Ankit Goel Founder, Partner- AAA Insolvency



Mr. Navneet Kumar Jain Insolvency Professional, Cost And Management Consultant



Mr. Rupal Mishra Vice President at JPMorgan Chase & Co.



Mr. Uday Khare Partner, Cyril Amarchand Mangaldas

FACULTY OVERSEAS IICA

Aurelio G. Martinez

Assistant Professor, Singapore Management University and Head of the Singapore Global, Restructuring Initiative

Wan Wai Yee

Associate Dean (Research and Internationalisation) and Professor, School of Law, University of Hong Kong

lan Mann Harneys Asia Managing Partner, Head of Litigation, Insolvency and Restructuring Group in Hong Kong.

> **Rebecca Parry** Professor at Nottingham Law School

Reinhard Bork Hold Chair for civil procedure Law at Hamburg University

> Christopher Symes Professor at University of Adelaide

Jason Harris Professor of Corporate Law at University of Sydney

Akhshaya Kamalnath Lecturer at Deakin Law School, Australia

Zinian Zhang University of Leeds, England

Adrian Walters Ralph L. Brill Professor of Law at IIT Chicago-Kent College of Law

Ylli Dautaj Managing Partner, DER Legal, Sweden

JuanittaCalitz Associate Professor at University of Johannesburg

Dr. Eric Levenstein Director and Head of the Insolvency, Business Rescue & Restructuring Department at Werksmans Attorneys

Nikolaos Voutyrakos Attorney-at-law (Greece); Assistant Professor (Jindal Global Law School)







LEADERSHIP AT **NATIONAL LAW INSTITUTE UNIVERSITY** _____

VISITOR



Hon'ble Mr. Justice Sanjay Kishan Kaul

Supreme Court of India

CHANCELLOR



Hon'ble Mr. Justice Ravi Vijaykumar Malimath

Chief Justice, The High Court of Madhya Pradesh, Jabalpur

ABOUT THE **NATIONAL LAW INSTITUTE UNIVERSITY** BHOPAL

The National Law Institute University, Bhopal (NLIU), was established by the Rashtriya Vidhi Sansthan Vishwavidyalaya Adhiniyam, 1997 (41 of 1997) by the Madhya Pradesh State Legislature, substituted by the National Institute University Act, 2018 (6 of 2018). NLIU is recognized by the University Grants Commission and the Bar Council of India. NLIU is the Second National Law School established after NLSIU, Bangalore. NLIU has been successful in instilling a sense of broad perspective along with scholastic and reflexive capabilities bearing in mind larger national and humanitarian goals in its students.

NLIU has been designing and delivering courses with a view to enhance the ability and capacity of the students, members of the faculty and other participants in avoiding and resolving problems within the framework of law. NLIU is currently offering courses of study: B. A. LL. B. (Hons.); B. Sc LL. B. (Hons.) [Cyber Security]; LL. M. (with specialisation in Intellectual Property and Business Law; Constitutional and Administrative Law; Human Rights and Criminal Law); Master of Cyber Law and Information Security (MCLIS), Ph.D. in Law; Ph. D in Interdisciplinary Studies; Post-Graduate Diploma through ODL; and other Certificate Courses. Students from each specialisation have diverse interests ranging from corporate law firms, teaching, banking, corporations to non – governmental organisations. The diverse interests of students are reflected through internships which help them garner industry experience which help them to be industry ready. The University has also taken initiatives towards holistic development of students by organising seminars, guest lectures, internship opportunities etc. We are also offering a postgraduate course in Cyber Law and Information Security to the senior officials, judges and other law enforcement agencies of Government of India. The IBBI vide Letter dated 18thFebruary 2021 has approved the National Law Institute University, Bhopal, for conducting the Graduate Insolvency Programme (GIP) from the academic session 2021-2022. NLIU, Bhopal is the first University approved by the IBBI to offer the Graduate Insolvency Programme. The first batch of students to GIP were admitted in the Academic Year 2022 – 23.

The University has the following Departments of Study: Department of Intellectual Property and Business Law; Department of Constitutional and Administrative Law; Department of Human Rights; Department of Criminal Law; Department of Cyber Law and Information Security; Department of Humanities; and Department of Online and Distance Education.

NLIU LIBRARY

The Library "Gyan Mandir" is housed in a centrally air-conditioned building. It is well equipped with the state of the art technology and tools. It has a very rich collection of learned tomes, national and international journals of law, humanities and social sciences. A large collection of e-resources like Lexis Nexis, Hein Online, JSTOR, Manupatra, AIR, SCC, and other materials are the hallmark of the Library.

NLIU AUDITORIUM, CLASSROOMS, HOSTELS AND CANTEEN

The entire University campus has wireless internet facility. Class Rooms are air-conditioned, equipped with LED/LCD projectors, Smart Boards and other facilities. University has an air-conditioned computer lab, having 120 computers with 1 GBPS internet speed. Besides there are video conferencing facilities, auditorium, seminar halls, conference rooms, etc. There are four hostels two each for men and women. It also has a well-furnished guest house. University has a modern, cozy, well-furnished canteen on the campus. Recently, it has a 900-seat capacity Convention Centre, named Justice J. S. Verma Memorial Convention Centre, with the state-of-the-art facility.

We are in the process of building up a new building with state-of-the-art facility dedicated to the Graduate Insolvency Program at the NLIU Campus.

NLIU GYM AND SPORTS FACILITIES

Exercise of both mind and body is necessary to keep an individual healthy and fit. With a view to provide a congenial environment on the campus both indoor and outdoor sports facilities are available. Indoor facilities include state-of-the-art gymnasium, badminton courts, table tennis and pool game, outdoor facilities include tennis courts, volley ball courts and basketball court.



VISION

The VISION of NLIU is to become one of the best centers of legal education, training and research in the world.

MISSION

The MISSION of NLIU is to develop and nurture the intellect for the betterment of the nation and humanity through Law and Justice.

OBJECTIVES

The OBJECTIVES of the NLIU inter alia, are to contribute to the national development by instilling a sense of responsibility among her students, while simultaneously cultivating in them spirit of intellectual freedom, qualities of leadership, imaginative power and clarity.

NLIU has been designing and delivering courses with a view to enhance the ability and capacity of the students, members of the faculty and other participants in avoiding and resolving problems under the framework of law.

MESSAGE FROM COURSE DIRECTOR



Dr. Ghayur Alam Senior Professor, Course Director, Graduate Insolvency Programme, NLIU, Bhopal The Insolvency and Bankruptcy Code, 2016 (IBC) in a short span of seven years of her life has brought about a fundamental shift in the corporate governance. Both the Parliament of India and the Supreme Court of India have been exceedingly proactive in dealing with the legislative loose ends and judicial scrutiny of IBC related matters. No other branch of commercial law has received the kind of attention the IBC has received from the Parliament in terms of amendments to IBC. Similarly, the Supreme Court has not decided as many cases of any other branch of commercial law compared to the number of cases relating to IBC in the last seven years.

IBC, inter alia, provides for a class of regulated professionals, namely, Insolvency Professionals (IP), who constitute one of the four key pillars of the insolvency regime, other three being the Insolvency and Bankruptcy Board of India (IBBI), the Information Utilities and the Adjudicating Authority. An IP plays a central role in resolution, liquidation and bankruptcy processes of companies, LLPs, partnership firms and individuals. Insolvency resolution is a process of providing professional aid required to help a failing company or a business to enable them to survive and cope with the market forces.

An individual is eligible for registration as an IP if she/he has ten years of post-membership experience as a Chartered Accountant, Company Secretary, Cost Accountant, or Advocate, or has 15 years of experience in management after bachelor's degree. However, an individual, who has completed the Graduate Insolvency Programme (GIP) approved by the IBBI, is eligible for registration as an IP right after the completion of this program and qualifying the Limited Insolvency Examination. The programme makes the students industry ready IP. Our University provides one such rare avenue to pursue the same.

The National Law Institute University, Bhopal offers a two-year GIP, approved by IBBI. The Graduate Insolvency Programme (GIP) is designed to empower learners to hone their skills and gain expertise in Insolvency & Bankruptcy Law. The 12-month internship programme is a key part of the GIP. Moreover, the GIP contains preparatory, specialized and personality development courses and the students work closely with IP in classes as well as during internships.

We welcome the new talents to join this program and help us promote better corporate governance in India and abroad.

NLIU GIP COMMITTEE



Dr. Ghayur Alam Senior Professor, Course Director , GIP



Dr. Monica Raje Professor of International Trade Law, Deputy Course Director, GIP



Dr. Atul Kumar Pandey Professor of Cyber Law, Chariperson, Rajiv Gandhi Natonal Cyber Law Centre and Head, Department of Cyber Law



Shri Amit Pratap Singh Assistant Professor in Business Laws, Course Coordinator, GIP



Shri Rohit Sharma Deputy Registrar (Administration)

ADVISORY COMMITTEE, NLIU _____



Hon'ble Mr. Justice A.K. Sikri Former Judge, Supreme Court of India (Chair)



Padam Shri Dr. T. K. Viswanathan Former Union Law Secretary, Chairperson, BLRC



Dr. K.V. Subramanian Executive Director,



Shri Sudhaker Shukla Whole Time Member, International Monetary Fund Insolvency and Bankruptcy Board of India (Permanent Invitee)



Prof. (Dr.) Ranbir Singh Professor of Eminence



Prof. (Dr.) V. Vijayakumar Vice-Chancellor, National Law Institute University, Bhopal (Permanent Invitee)



Shri Hemant K. Batra Advocate Counsel & Global Law & Policy Expert



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Shri Gyaneshwar Kumar Singh Joint Secretary, National Commission for Scheduled Castes (NCSC)



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Shri Anurag Das Managing Partner Rain Tree Capital



Shri Yogesh Singh Partner, Trilegal

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Mr. Mahendra Soni LL.M.



Mr. Vijay Kumar Singh LL.M.



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